

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHADRAGIRI POWER PRIVATE LIMITED

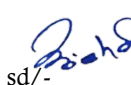
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BHADRAGIRI POWER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/12/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101KA2002PTC031346
5.	Address of the registered office and principal office (if any) of corporate debtor	83, Venkatadri Complex, 2nd Floor, Richmond Road, Bangalore, Karnataka-560025
6.	Date of closure of Insolvency Resolution Process	23/08/2024
7.	Liquidation commencement date of corporate debtor	23/08/2024 (Order uploaded and received on 26.08.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Vishal Ghisulal Jain, IBBI/IPA-001/IP-P00419/2017-2018/10742
9.	Address and e-mail of the liquidator, as registered with the Board	D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul (West), Navi Mumbai, Maharashtra-400706 Email: vishal@resolvegroup.co.in (No correspondence on this)
10.	Address and e-mail to be used for correspondence with the liquidator	c/o. Resolve-IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705 Email: bhadrhiri@resolvegroup.co.in
11.	Last date for submission of claims	22/09/2024

Notice is hereby given that the National Company Law Tribunal (Bangalore Bench) has ordered the commencement of liquidation of Bhadrhiri Power Private Limited on 23rd August, 2024.

The stakeholders of Bhadrhiri Power Private Limited are hereby called upon to submit their claims with proof on or before 22nd September, 2024 to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Further, in case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

sd/- 
Vishal Ghisulal Jain

Liquidator, In the matter of Bhadrhiri Power Private Limited

CIN: U40101KA2002PTC031346

Regn. No. IBBI/IPA-001/IP-P00419/2017-18/10742

AFA Valid Upto. 11-Dec-2024

Communication Address/Email: Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705; bhadrhiri@resolvegroup.co.in

Registered Address/Email: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra – 400706; vishal@resolvegroup.co.in

Date: 28.08.2024

Place: Navi Mumbai

